

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 128/2017 in
OA 1311/2017

New Delhi, this the 17th day of May, 2017

Hon'ble Mr. P.K. Basu, Member (A)

Dr. A.K. Belwal
(Retd. Director)
R/o 137, Sukhdev Vihar
PO Jamia Nagar
New Delhi-110025

....Applicant

Vs.

1. Union of India
Ministry of Labour & Employment
Labour Bureau
SCO 28-29, Sector 17-A
Chandigarh-160017
Through Director
 2. Union of India
Secretary
Department of Personnel
North Block, New Delhi
 3. Cabinet Secretariat Rashtrapati Bhawan New Delhi
Director IES Cadre
 4. Member Secretary Tariff Commission
Lok Nayak Bhawan, 7th Floor
Khan Market, New Delhi
 5. Secretary, Ministry of Law & Justice,
Deptt. of Legal Affairs,
Shastri Bhawan, New Delhi
Additional Secretary, Room No.419
Shastri Bhawan, New Delhi
 6. IES Cadre Dept. of Economic Affairs
North Block New Delhi through Director
-Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 27.04.2017 passed in OA 1311/2017.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/